

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) Insolvency No. 307 of 2020**

**IN THE MATTER OF:**

**Committee of Creditors of EMCO Ltd.**

**...Appellant**

**Versus**

**Mary Mody & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Sanjeev Kumar, Mr. Anshul Sehgal and Mr. Abhishek Goyal, Advocates**

**For Respondent : None**

**ORDER**

**20.02.2020** Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondent returnable by **17<sup>th</sup> March, 2020**.

Let the requisites be filed alongwith a process fee within three days from today. If the Appellant provide an e-mail address of the Respondent, service may also be effected in that mode also. Also notice is permitted to be served on the Respondent through speed post.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*pks/nn*